

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

COURT-V

Item No.108

IB/2414/ND/2019

IN THE MATTER OF:

Argus Global Logistics Pvt. Ltd.

Vs.

Stockflow Express Pvt. Ltd.

.....PETITIONER

...RESPONDENT

SECTION

Under Section 9 of IBC, 2016

CORAM:

JUSTICE (RETD.) SHRI RAJESH DAYAL KHARE,
HON'BLE MEMBER (JUDICIAL)

Order delivered on 30.09.2019

Ms. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Applicant

:

Ms. Sowmya Saikumar, Adv.

For the Respondent/Corporate Debtor

:

ORDER

Notice to the Corporate Debtor by all modes including the process of Bench and Corporate Debtor be served through its Directors. Affidavit of service of file to be filed. To come up on 23.10.2019.

- sd -
(Sumita Purkayastha)
MEMBER (TECHNICAL)

- sd -
(Rajesh Dayal Khare)
MEMBER (JUDICIAL)